

ITEM NO.40

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5023/2015

(Arising out of impugned final judgment and order dated 09-10-2014  
in FA No. 270/1996 passed by the High Court Of Judicature At Patna)

CHANDRIKA PRASAD SINGH (D) THR. LRS.

Petitioner(s)

VERSUS

STATE OF BIHAR &amp; ORS.

Respondent(s)

WITH

SLP(C) No. 6753/2015 (XVI)  
(IA 4/2017)CONMT.PET.(C) No. 43/2017 In SLP(C) No. 6753/2015 (XVI)  
(IA 1/2017  
FOR ON IA 2/2017)

Diary No(s). 19160/2017 (XVI)

FOR PERMISSION TO FILE SLP/TP ON IA 54745/2017  
FOR CONDONATION OF DELAY IN FILING ON IA 54749/2017  
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
54757/2017)SLP(C) No. 8023/2018 (XVI)  
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
86816/2017)

Date : 16-05-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDARFor Petitioner(s) Mr. V. N. Sinha, Sr. Adv.  
Mr. Smarhar Singh, Adv.  
Mr. Keshav Mohan, Adv.Mr. S. R. Singh, Sr. Adv.  
Mr. Pranesh, Adv.Mr. Nagendra Rai, Sr. Adv.  
Mr. Manish Kumar Saran, Adv.  
Mr. Satya Prakash Sharan, Adv.

Mr. Kumar Parimal, Adv.  
Mr. Aniruddha P. Mayee, Adv.

Ms. Abha R. Sharma, AOR

Mr. Subhro Sanyal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Post the matters on 23.08.2018.

The learned counsel on both sides shall jointly file one set  
of convenience volume in the meantime.

(JAYANT KUMAR ARORA)  
COURT MASTER

(RENU DIWAN)  
ASSISTANT REGISTRAR